NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 08/(MAH)/2017

CORAM:

Present:

SHRI M. K. SHRAWAT MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.10.2017

NAME OF THE PARTIES: Shri James Martin Pereira & Ors.

V/s.

M/s. Promas Engineers Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

SIGNATURE DESIGNATION NAME S. No. Manar. Respondents Vaishali Manuar 20

Adv. Nirupama Kas Adv. Jay Latrigara JB Interju ORDER No. 08/241-242/NCLT/MB/MAH/2017

1. The Learned Representatives of both the sides are present.

2. Vide an Order of 25.07.2017 para 3 an observation has been made that if the Petitioner has in respect of Valuation Report dated 19.06.2017 these objections should be corroborated by an authenticated document. Later on an opportunity had also been granted for counter valuation. As on date no independent Valuation of the Petitioner is on record, through an Additional Affidavit, The Petitioner has raised certain objections about the authenticity of the Valuation Report arrived at by the Valuer dated 19.06.2017.

(Contd....2.)

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- 3. This exercise was undertaken due to the reason that there was one Relief sought in the Petition that the Respondent Nos. 1 to 4 be directed to purchase the share of the Petitioner in the Company at a fair price; however, it appears that the Petitioner himself is not willing to exercise this option.
- Since the Valuation on record is not acceptable to the Petitioner, therefore, the Petitioner can argue the Matter in respect of other prayers barring this prayer.
- 5. The matter is listed for hearing on **24.11.2017**.

Sd/-

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Bhaskara Pantula Mohan Member (Judicial) 03.10.2017 Sd/-M.K. Shrawat Member (Judicial)